

(ग) कोटि नर गये पर्वों जाली पर्वों
की संख्या की संख्या

(i) मुख्य प्रारक्षण पर्यवेक्षक
कुछ नहीं 2

(ii) मुख्य पूछताछ और
प्रारक्षण क्लर्क 2 4

(घ) और (ङ). (i) मुख्य प्रारक्षण पर्य-
वेक्षक - 1968 में किये गये प्रवरण में पात्रता
के दायरे में अनुसूचित जातियों के उम्मीदवारों
का उपलब्ध न होना। शीघ्र ही एक नया प्रव-
रण किये जाने की सम्भावना है और यदि
अनुसूचित जाति के उम्मीदवार उपलब्ध हुए
और चुने गये तो उन्हें प्रारक्षित कोटे में तैनात
कर दिया जाएगा।

(ii) मुख्य पूछताछ और प्रारक्षण क्लर्क-
1966-68 में किये गये पिछले प्रवरण में अनु-
सूचित जातियों के लिए प्रारक्षित 6 रिक्तियों
के लिए केवल 4 उम्मीदवार उपलब्ध थे और
इनमें से 3 चुने गये। इनमें से 2 को रख लिया
गया और तीसरे को शीघ्र ही तैनात किया
जायेगा। भ्रामागी प्रवरणों में, यदि उस समय
उपयुक्त उम्मीदवार पर्याप्त संख्या में उपलब्ध
हुए तो इस कमी को पूरा करने की कोशिश
की जायेगी।

**Complaints from Minority Community and
Harijans during Mid-term Elections**

2586. SHRI SARJOO PANDEY :
SHRI K. LAKKAPPA :
SHRI YASHPAL SINGH :
SHRI SHRI CHAND GOYAL :
SHRI LATAFAT ALI KHAN :

Will the Minister of LAW AND
SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that on the eve
of mid-term election the Chief Election
Commissioner received a large number of
complaints from the minority communities
and Harijans that they are being terrorised
either to vote in a particular way or to
abstain from voting ;

(b) if so, the areas from where such
complaints were received ; and

(c) the action taken thereon ?

THE DEPUTY MINISTER IN THE
MINISTRY OF LAW AND IN THE
DEPARTMENT OF SOCIAL WELFARE
(SHR) M. YUNUS SALEEM) : (a) Yes,
Sir.

(b) Complaints were received in respect
of the constituencies in the Districts of
Meerut and Muzaffarnagar in Uttar Pradesh
and Patna and Muzaffarpur in Bihar.

(c) As soon as the complaints were
received in the Election Commission from
the Uttar Pradesh and Bihar, these were
sent to the State Governments concerned
requesting them to take immediate precau-
tionary measures.

**Increase in Pattern of Scholarships to
Scheduled Castes/Scheduled Tribes**

2587. SHRI S. M. SOLANKI : Will
the Minister of LAW AND SOCIAL WEL-
FARE be pleased to state :

(a) whether Government have decided
to increase the pattern of scholarships for
the Scheduled Castes and Scheduled Tribes
in 1969 ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE
MINISTRY OF LAW AND IN THE
DEPARTMENT OF SOCIAL WELFARE
(SHRI MUTHYAL RAO) : (a) and (b).
The matter is under consideration.

**Appeals pending before Income-tax
Appellate Tribunal**

2588. SHRI B. K. DAS-
CHOWDHURY :
SHRI SHRI GOPAL SABOO :
SHRI KANWAR LAL
GUPTA :
SHRI SHARDA NAND :
SHRI BANSH NARAIN
SINGH :

Will the Minister of LAW AND
SOCIAL WELFARE be pleased to state :

(a) the total number of cases pending
with the Income-tax Appellate Tribunals
till the end of the year 1968 ;

(b) whether it is proposed to increase
the number of tribunals in view of the
increasing number of pending cases ; and

(c) whether there is any proposal to
bring the Tribunals under the supervision
of the High Courts ?